

DIVISION BENCH
COURT - I

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/369(KB)2020
IVN.P (IBC)/35(KB)2023, IVN.P (IBC)/31(KB)2023, IVN.P (IBC)/32(KB)2023, IVN.P (IBC)/9(KB)2024,
IA(I.B.C)/926(KB)2024, IVN.P (IBC)/25(KB)2022, IVN.P (IBC)/11(KB)2024, IA(I.B.C)/545(KB)2023,
IA(I.B.C)/332(KB)2024, IVN.P (IBC)/40(KB)2023, IA(I.B.C)/1060(KB)2023, IVN.P (IBC)/12(KB)2023,
IA(I.B.C)/968(KB)2023, IA(I.B.C)/799(KB)2023, IVN.P (IBC)/28(KB)2022, IVN.P (IBC)/24(KB)2022,
IVN.P (IBC)/30(KB)2023, IVN.P (IBC)/18(KB)2022, CONT.A. (IBC)/4(KB)2023, IA(I.B.C)/765(KB)2023,
IA(I.B.C)/1401(KB)2022, IA(I.B.C)/1647(KB)2023, IA(I.B.C)/711(KB)2023, IVN.P (IBC)/33(KB)2023,
IA(I.B.C)/572(KB)2023, IA(I.B.C)/673(KB)2023, IA(I.B.C)/573(KB)2023, CONT.A. (IBC)/3(KB)2023,
IA(I.B.C)/639(KB)2023, IA(I.B.C)/541(KB)2023, IA(I.B.C)/598(KB)2023, IA(I.B.C)/540(KB)2023,
IA(I.B.C)/839(KB)2023, IA(I.B.C)/576(KB)2023, IA(I.B.C)/539(KB)2023, IA(I.B.C)/1685(KB)2022,
IVN.P (IBC)/26(KB)2022, IA(I.B.C)/1179(KB)2022, IA(I.B.C)/931(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH MAY 2024

IN THE MATTER OF	DBS BANK LTD. VS HINDUSTHAN NATIONAL GLASS & INDUSTRIES LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance via video conference/physically

For Special Resolution Applicant

Mr. Sanjeev Sharma, Adv.
Mr. Dwaipayan Basu Mallick, Adv.
Ms. Sanya Saud, Adv.
Ms. Vaishali Gal, Adv.
Ms. Sweta Chakraborty, Adv.

For Committee of Creditors

Mr. Deepanjan Dutta Roy, Adv.
Ms Sanjana Jha, Adv.

For Ernst & Young Ltd.

Mr. A. Sinha, Adv.
Mr. S. Dey, Adv.
Mr. Victor Mukherjee, Adv.

For Respondent no. 4 in IA(IB) No. 1179/KB/2022

Mr. Rishav Banerjee, Adv.
Mr. Rajarshi Banerjee, Adv.

For Resolution Professional

Mr. Abhrajit Mitra, Sr. Adv.
Mr. Jishnu Choudhury, Adv.
Mr. Vikram Wadehra, Adv.
Mr. P. Choudhury, Adv.
Mr. Arghya Chakraborty, Adv.

For Applicant in IA 673/2023

Ms. Kiran Sharma, Adv.
Ms. Akshita Bohra, Adv.

For Applicant in IA 926/2024

Mr. Rishav Banerjee, Adv.
Mr. Prithwish Roy Chowdhury, Adv.
Mr. Utsav Trivedi, Adv.

For the Respondent No. 3 in IA(IBC)/1179(KB) 2022

Ms. Manju Bhuteria, Adv.
Ms. Rajshree Kajaria, Adv.
Ms. Arundhati Barman Roy, Adv.
Ms. Vrinda Kedia, Adv.

For IVN P9 and IVN P11

Mr. S.N. Mookherjee, Sr. Adv.
Mr. Shaunak Mitra, Adv.
Mr. D. Chaddha, Adv.
Mr. Aman Agarwal, Adv.
Ms. D. Paul, Adv.
Mr. Abhishek Halder, Adv.
Ms. Urmila Chakrabarty, Adv.
Mr. Arik Banerjee, Adv.
Mr. Pradhyut Das, Adv.
Mr. Siddhartha Chatterjee, Adv.
Mr. M. Ghosh, Adv.
Mr. Siddhartha Roy, Adv.

IVN P.40/2023

Mr. Joy Saha, Sr. Adv.
Mr. A. Kr. Rai, adv.
Mr. Tanish Ganeriwalla, Adv.
Mr. Siddhartha Roy, Adv.

For Applicant in IA(IBC)/639/2023

Ms. Jhuma Sett, Adv.
Mr. Dinesh Vishwarkarma, Adv.
Ms. Arpita De, Adv.

For the Applicant in IA No. 711/KB/2023, Cont.A. No. 3/KB/2024, Cont.A No. 4/KB/2024

Ms. Vedika Sureka, Adv.

ORDER

1. Ld. Sr. Counsel along with Ld. Counsel for the parties present.

IVN.P (IBC)/11(KB)2024

2. It is stated by the Ld. counsel appearing for the applicant that since 20.12.2023, the Sinnar Plant has been non-operational and no efforts have been made by the RP to take up the restoration work in absence of Interim finance.
3. Reply Affidavit be filed by RP within two weeks, failing which appropriate orders will be passed on the next date of hearing.

IVN P.40/KB/2023

4. Ld. Counsel appearing for the RP seeks to file reply affidavit within a period of one week indicating the ground taken by the appellant on which an order has been passed by Hon'ble NCLAT, which has been further challenged before Hon'ble Supreme Court.
5. Post this IA on **14.06.2024**.

IA(L.B.C)/926(KB)2024

6. Notice accepted by Ld. Counsel for the respondent. Reply to be filed within a period of one week.
7. Post this IA on **14.06.2024**.
8. Post other IAs on **20.05.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)